CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DEIHI.

Date of Order: January 4, 1994.

R.A.No.459 of 1993 in

O.A.No. 1317/92

## CORAM:

Hon'ble Mr.S.R.Adige, Member(A)

B.S.Rawat s/o Late Sh.C.S.Rawat, posted as Finance & Accounts Officer, Indian Institute of Petroleum, Council of Scientific & Industrial Research, P.O IIP, Mohkampur, Dehradun (UP)

By Advocate Shri K.N.Bahuguna
....Petitioner.

Versus

Council of Scientific & Industrial Research
'ANSANDHAN BHAVAN & 7 others

By Advocate Shri A.K.Sikri

order can be reviewed only if:

......Respondents,

## BY CIRCULATION:

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## ORDER

by Shri B.S.Rawat praying for review of judgment dated 23.11.93 in O.A.No.1317/92'B.S.Rawat Vs.

Council of Scientific & Industrial Research & others!

2. Under Order 47 Rule 1CPC, a decision/judgment

This is a petition dated 20.12.93 filed

- i) it suffers from an error apparent on the face of the record;
- ii) new material or evidence is discovered which was not within the knowledge of the parties or could not be produced by that party at the time the judgment was made, despite due diligence; or
- iii) for any sufficient reason construed to mean analogous reason.
- 2. A perusal of the petition makes it clear that none of the ingredients, noted above, have been made out to warrant review, and under the circumstances,

(1)

this review petition is dismissed.

(S.R.ADISE)
MEMBER(A)

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